

Central Administrative Tribunal, Principal Bench

Original Application No. 1965 of 2004

New Delhi, this the 16th day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member (A)

T.V. Nair,
C-3, Staff Quarters,
National Zoological Park,
Mathura Road, New Delhi

...Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India through
The Secretary,
Ministry of Environment & Forests,
Paryavaran Bhawan,
CGO Complex, Lodhi Road,
New Delhi

.... Respondents

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

By virtue of the present application, the applicant seeks quashing of the order of 2.4.2004. The precise grievance of the applicant is that there are two different streams having different duties and, therefore, amalgamation of the posts is illegal.

2. In this regard, the applicant has already submitted a representation dated 14.7.2004 to the respondent. Since the representation has recently been filed, we find no reason to go into the merits of the matter but we dispose of the present petition with a direction that the representation referred to above preferably should be decided within four months of the receipt of the certified copy of the present order. O.A. is disposed of.

Naik
(S.K. Naik)
Member (A)

Ag
(V.S. Aggarwal)
Chairman

/dkm/